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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 299/2005
MA 1439/2005
OA 267/2004
MA 2089/2005

New Delhi, this the 01st day of March, 2006

HON'BLE MR. V.K. MAJOTRA, VICE-CHAIRMAN (A)
HON'BLE MR. MUKESH KUMAR GUPTA, MEMBER (J)

1. Shri Kilob Singh
Son of Shri Jai Narayan
Working under the Chief Engineer (Electrical)
Delhi Outer Zone, CPWD
East Block, Second Floor,
R.K. Puram, New Delhi.

Resident of M-15, Mahalaxmi Garden
Railway Station, Gurgaon.
2. Shri Surender Kumar Gupta (Asstt. Pump Operator)
Son of Shri Kavar Singh Gupta
Working under the Chief Engineer (Electrical)
Delhi Outer Zone, CPWD
East Block, Second Floor,
R.K. Puram, New Delhi.

Resident of F - 1-57, Swarup Nagar, Delhi.
3. Shri Mithlesh Kumar (Wireman)
Son of Shri Pokhar Das
Working under the Chief Engineer (Electrical)
Delhi Outer Zone, CPWD
East Block, Second Floor,
R.K. Puram, New Delhi.

Resident of 14/15, Guru Teg Bahadur Colony,
Kalthal, Haryana.
4. Shri Ram Bhool (Beldar)
Son of Shri Dharam Singh
Working under the Chief Engineer (Civil)
Delhi Outer Zone, CPWD
Sewa Bhawan, First Floor,
R.K. Puram, New Delhi.
5. Shri Sunil Kumar (Beldar)
Son of Shri Hari Kishan Sharma
Working under the Chief Engineer (Civil)
Delhi Outer Zone, CPWD
Sewa Bhawan, First Floor,

R.K. Puram, New Delhi.

Resident of 72, Sant Nagar, New Delhi-65. Applicants.

(By Advocate Shri A.K. Bhagat for Shri K.K. Patel)

VERSUS

1. Shri Anil Baijal,
Secretary,
Ministry of Urban Development,
Nirman Bhawan, New Delhi.
2. Shri B. Majumdar
The Director General (Works)
Central Public Works Department
Nirman Bhawan, New Delhi-110 011.
3. Shri A.S. Arora
The Superintending Engineer
Co-ordination Circle (Electrical)
CPWD, East Block, Second Floor
R.K. Puram, New Delhi.
4. Shri S.K. Singhal
The Chief Engineer (Electrical)
Delhi Outer Zone, CPWD
East Block, Second Floor,
R.K. Puram, New Delhi.
5. Shri Suresh Kumar
The Chief Engineer (Civil)
Delhi Outer Zone, CPWD
Sewa Bhawan, First Floor,
R.K. Puram, New Delhi.

.... Respondents / Contemnors

(By Advocate Shri B.S. Jain)

ORDER (ORAL)

By Hon'ble Mr. V.K. Majotra:-

Shri B.S. Jain, learned counsel of the respondents has placed before us copy of orders dated 26.10.2005 passed by the Hon'ble High Court of Delhi in W.P. (C) 20155/2005, W.P. (C) 20156/2005, W.P. (C) 20157/2005, W.P. (C) 20158/2005 and W.P. (C) 20159/2005 to the following effect:-

"Notice. Counsel for the respondents states that although a contempt application is filed before the Tribunal, the respondents would not pursue the said contempt application till further orders of

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"CP 299/2005"

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this Court. In that view of the matter no interim order is required to be passed in this case.

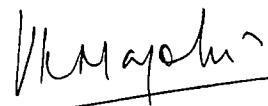
The application stands disposed of in terms of the aforesaid order."

2. In view of the above, the present proceedings are dropped and notices to respondents are discharged. However, applicant is given liberty to resort to appropriate legal proceedings after the decision of the Hon'ble High Court is available, in necessary.



(Mukesh Kumar Gupta)
Member (J)

/gkk/



(V.K. Majotra)
Vice-Chairman (A)

1-3-06